



2026:AHC:47199-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 571 of 2026

Dr Sukarm Pal Singh Tomar

.....Petitioner(s)

Versus

State of U.P. and 6 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rahul Pandey, Rang Nath Pandey
Counsel for Respondent(s)	:	Meenakshi Singh, A.C.S.C.

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE

HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioner seeking direction to the respondents to enquire/verify educational degrees of respondent no. 6 and 7 and remove them from the post of Headmistress, Primary School, Lohadda, Block Baraut, District Baghpat and Teacher from Dadu Balram Sanskrit Post Graduate College, Gwalikheda, Baghpat and take legal action to recover entire salary, which they have drawn from the public funds.

2. Allegations have been made that the respondents no. 6 and 7 obtained service based on forged degrees and despite the complaints made by the petitioner, action in this regard has not been taken by the respondents.

3. A perusal of the petition, purportedly filed in the public interest, indicates that petitioner is a retired Principal of the Adarsh Vaidik Vidyalaya Inter College, Nangla Sinauli, Baghpat and has claimed that the petition has been filed in public interest.

4. It has been repeatedly laid down by Hon'ble Supreme Court and this Court that petitions pertaining to service matters, purportedly in public interest, are not maintainable.

5. This Court in **Rubi vs. State of U.P. & 4 others : P.I.L No. 746 of 2020** decided on 24.8.2020, came to the following conclusion:-

"24. In view of the above, when Public Interest Litigation (Writ Petition)

is not maintainable in service matters and time and again been reiterated by the Hon'ble Supreme Court in series of decisions as referred above, the present Public Interest Litigation (writ petition) is not maintainable in law and the same is dismissed accordingly. No order as to costs."

6. Similarly, Hon'ble Supreme Court in ***Hari Bansh Lal vs. Sahodar Prasad Mahto and others: 2010 (9) SCC 655*** has laid down that except by way of writ of *quo warranto*, Public Interest Litigation in service matter is not maintainable.

7. In that view of the matter, we do not find any reason to entertain the present petition filed in the nature of public interest. The same is therefore, **dismissed**.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

March 9, 2026.

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